

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 1366/2000

3

New Delhi this the 8th day of August, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

Chander Mohan S/O G.C. Sharma,
R/O G-3382, Nauroji Nagar,
New Delhi.

... Applicant

(By Shri B.S.Oberoi, Advocate)

-versus-

1. Union of India through
Secretary, Ministry of
Information & Broadcasting,
Shastri Bhawan,
New Delhi.

2. Chief Executive Officer,
Prasar Bharati, Mandi House,
New Delhi.

3. Additional Director General
(News & Current Affairs),
Doordarshan News, Asiad Village,
New Delhi. ... Respondents

(By Shri R.V.Sinha, Advocate)

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

By the present O.A. applicant seeks to impugn
an order of transfer issued on 18.7.2000 transferring
him from DD (News), New Delhi to DDK, Nagpur.

2. According to applicant, aforesaid order of
transfer has been issued in breach of the guidelines
regarding transfer of Doordarshan personnel issued by
the Ministry of Information and Broadcasting on
10.9.1982. Clause (viii) of these guidelines reads as
follows :

"viii) When the question of transfer is
considered, as a normal rule, a person with
the longest continuous stay at the centre,

4

irrespective of the rank(s) held by him earlier, should ordinarily be transferred first. For this purpose, the service rendered at a Centre as a local recruit will not be taken into consideration for determining the length of continuous stay at that Centre. Also, the actual period of continuous service at the site(s) of installation(s) will be excluded for computation of continuous stay provided the period of stay at the installation is more than ninety days in a calendar year."

3. Applicant has submitted a representation against the impugned order on 21.7.2000. No orders have so far been issued and the said representation is pending consideration. In our view, without expressing any opinion in respect of the merits of the present O.A., we deem it fit to dispose of the same with a direction to the Secretary, Ministry of Information and Broadcasting, respondent No.1 herein, to dispose of the representation expeditiously and within a period of two weeks from the date of service of this order. We order accordingly. Pending decision on the representation, the ad interim order of status quo passed on 24.7.2000 will continue.

4. Present O.A. is disposed of accordingly, but without any order as to costs.

V. K. Majotra
(V. K. Majotra)

Member (A)

Ashok Agarwal
(Ashok Agarwal)

Chairman

/as/